SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(*Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016*)
FOR THE ATTENTION OF THE STAKEHOLDERS OF NATH MOTORS PRIVATE LIMITED

S. No	Particulars	Details
1.	Name of corporate debtor	NATH MOTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/02/2003
3.	Authority under which corporate debtor is incorporated/registered	RoC-Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U34300DL2003PTC118816
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** 1187/7 Nai Walla, Karol Bagh, New Delhi-110005. **Other Address:** Industrial Plot No. 1808 in Industrial Estate, Phase V, Raj Sonepat, Haryana
6.	Date of closure of Insolvency Resolution Process	May 23rd , 2022
7.	Liquidation commencement date of corporate debtor	24th May, 2022
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Anil Goel IBBI/IPA-001/IP-P00118/2017-2018/10253
9.	Address and e-mail of the liquidator, as registered with the Board	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 Email Address registered with IBBI: anilgoel@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 Email Address for Communication: nath.motors@aaainsolvency.com anilgoel@aaainsolvency.com

11.	Last date for submission of claims	01st July, 2022

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of liquidation of the **Nath Motors Private Limited** on **24th May, 2022.** After the pronouncement of order, certain clarifications were sought with reference to appointment of Liquidator and accordingly, the Hon'ble tribunal vide order dated 27/05/2022, appointed the undersigned as the Liquidator. The copy of the said order was received by the liquidator on 01/06/2022.

The stakeholders of **Nath Motors Private Limited** are hereby called upon to submit a proof of their claims or update their claims submitted during Liquidation, on or before 01st July, 2022, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:
http://ibbi.gov.in/downloadform.html

Submission of false or misleading proof of claims shall attract penalties.

Anil Goel
Liquidator
Reg No. IBBI/IPA-001/IP-P00118/2017-2018/10253
In the matter of Nath Motors Pvt. Ltd.

Date: 1st June, 2022
Place: New Delhi

Karnataka Bank

Your Faimly Bank, Across India.

Head Office,Mangaluru – 575 002 CIN : L85110KA1924PLC001128

Asset Recovery Management Branch 8-B, First Floor, Rajendra Park, Pusa Road, New Delhi-110060.
Phone/ Fax : 011-25813466 Mobile : 9319891680 Website : www.karnatakabank.com E-Mail : delhiarm@ktkbank.com

APPENDIX IV [See rule 8(1)]
POSSESSION NOTICE (For Immovable Property)

Whereas, undersigned being the Authorised Officer of KARNATAKA BANK LIMITED, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002(54 of 2002) and in exercise of powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 27.08.2021 calling upon the borrower/ mortgagor/ guarantors: **(1)M/s Pawan Trading represented by its Proprietor, Mr. Badri Aggarwal S/o Mr. Gopiram Mahadev Aggarwal, addressed at: WZ-12, Nasirpur Road, Near Sai Baba Mandir, New Delhi- 110075, also at: Old Plot No. - 8C, New No. B1/132, Ground Floor, Block-A, Bharat Vihar Kakrola, New Delhi- 110075, (2)Mrs.Kalpana Aggarwal W/o Mr. Badri Aggarwal** addressed at- DDA LIG Flat No. 355, Ground Floor, Om Apartments, Pocket-2, Sector- 14, Dwarka, New Delhi-110075, to repay the amount mentioned in the notice being **Rs.82,74,742.75[Rupees Eighty Two Lakhs Seventy Four Thousand Seven Hundred Forty Two and Seventy Five Paisa Only]** .under **Overdraft A/c No.5517000100002201** along with future interest from **31.07.2021** within **60 days** from the date of receipt of the said notice.

The borrowers, mortgagors and the guarantors having failed to repay the amount, notice is hereby given to the borrowers, mortgagors, guarantors and the public in general that **the undersigned has taken the Possession of the property described herein** below in exercise of the powers conferred on him under **Sub-Section (4) of Section 13** of Act read with Rule 8 and 9 of the Security Interest Enforcement, Rules 2002 on this the **31st May of the year 2022.**

The borrowers, the mortgagors and the guarantors in particular and the public in general is hereby cautioned not to deal with the property mentioned herein below and any dealings with the property will be subject to the charge of **Karnataka Bank Limited, Dwarka Branch-New Delhi for an amount of Rs.93,52,372.75[Rupees Ninety Three lakhs Fifty Two Thousand Three Hundred Seventy Two and Seventy Five Paisa Only]** under **Overdraft A/c No.5517000100002201** along with future interest from **01.05.2022,** Plus costs.

[The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.]

DESCRIPTION OF THE IMMOVABLE PROPERTY :

All that piece & parcel of Residential property freehold DDA built up LIG Flat No.355 Ground Floor, Om Apartments, measuring 500sq.ft. Pocket-2, Sector-14, Phase-II, Dwarka, New Delhi (common collateral security for Housing Loan (PSTL/81) of Mrs. Kalpana Aggarwal).

Boundaries:
East : Other's Flat **West :** Entry /Lane
North : Flat no. 356 **South :** Stairs & then Flat no. 354

Place: New Delhi
Date: 31.05.2022

For Karnataka Bank Ltd
Chief Manager & Authorised Officer

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
भारत सरकार का उद्यम
एक परिवार एक बैंक

प्रधान कार्यालय: लोकमंगल, 1501, शिवाजीनगर, पुणे
H. O.: LOKMANGAL,1501,SHIVAJINAGAR,PUNE-411005

NOIDA Zonal office,
Joy Tower, 2nd Floor, 1/1A Block
Phase -2 Industrial Area, Sector-62, Noida -201301
Email: sec_noi@mahabank.co.in

Bank Of Maharashtra, Noida Zone Intends to AMC / new supply of CCTV SYSTEM, BURGLAR ALARM SYSTEM, FIRE ALARM SYSTEM & FIRE EXTINGUISHERS . For details Including RFP please visit Banks Website www.bankofmaharashtra.in The last date for submission of RFP is 15 June 2022 by 1500 hrs

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STATE BANK OF INDIA

Retail Assets Central Processing Centre, 2nd Floor, Administrative Office Building, Garh Road, Meerut (U.P.)

POSSESSION NOTICE (For Movable/Immovable Property) [Under Rules 8(1)]

Whereas, the undersigned being the Authorized Officer of the **State Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrower as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic/ Physical Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules as per the details is given below. **The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.** The borrower in particular and the public in general is hereby cautioned not to deal with the properties, and any dealings with the property will be subject to the charge of **State Bank of India,** for the amount detailed below and interest together with expenses thereon.

Sl. No.	Name of the Borrower/Guarantor	Description of the Property	Date of Demand Notice	Date of Possession Notice	Outstanding Amount
1	**Shri Dushyant Kumar S/o Shri Brijpal Singh, 550/A, Gagan Vihar, Near Park, Rohta Road, Meerut**	All the part and parcel of Plot No.500A, Khasra No.228, Gagan Vihar, Rohta Road, Meerut, measuring area 62.70 square meter or 75 square yards in the name of Shri Dushyant Kumar S/o Shri Brijpal Singh. **Bounded:** On the East by: 19 feet - 1 inch, after Plot No.133 & 134, On the West by: 30 feet - 6 inch, after Plot No.500 of Shri Satish Kumar, On the North by: 22 feet - 8 inch, after Plot No.499, On the South by: 22 feet - 8 inch, after 25 feet wide road.	**23.02.2022**	**01.06.2022**	**Rs. 4,30,993.00** + interest + Other charges from 23.02.2022
2	**Shri Anil Kumar S/o Shri Aman Kumar, E-146, Shradha Puri, Phase-2, Meerut**	All the part and parcel of Residential House No.E-146, measuring area 35.93 square meter, total built up area 71.42 square meter, situated at Shradha Puri Phase-2, Meerut in the name of Shri Anil Kumar **Bounded:** On the East by: House No.E-139, On the West by: 9 meter wide road, On the North by: House No.E-145, On the South by: House No.E-147	**21.02.2022**	**01.06.2022**	**Rs. 3,30,019.00** + interest + Other charges from 21.02.2022
3	**Smt. Rinku Devi W/o Sri. Parmeshwar Prasad and Sri Parmeshwar Prasad S/o Sri Ram Vriksa Prasad, 168, Shivpuram, Mohkam Pur, (Khasra No. 17/2), Delhi Road, Meerut**	All the part and parcel of Residential Plot, part of plot bearing No. 29, Khasra No. 130/1, measuring area 37.86 square meters, village Mohkampur, Pargana and Tehsil Meerut in the name of Smt. Rinku Devi and Sri Parmeshwar Prasad. **Bounded:** On the East by: 11 feet and 6 inch/Raasta 25 ft., On the West by: 15 feet and 4 inch/Remaining part of Plot No.29, On the North by: 30 feet and 6 inch/Plot No.28, On the South by: 30 feet and 3 inch/Gali 12 ft. wide	**07.02.2022**	**01.06.2022**	**Rs. 7,27,179.00** + interest + Other charges from 07.02.2022

Date : 01.06.2022 **Authorised Officer**

STATE BANK OF INDIA

RACPC CUM SARC SCO 98
(1st & 2nd Floor) SEC-16 Market Faridabad - 121002 Tel : 0129-2290222
Fax :0129-2289222 Email : SBI.11528@SBI.CO.IN

POSSESSION NOTICE
[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas the undersigned being the Authorized Officer of the State Bank of India under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **03.03.2022** calling upon the borrower, **Mr. Mohan S/o, Sh. Kanshi Ram and Sh. Madan Pal S/O Sh. Kanshi Ram, Vill Syaroli, Teh. Hathin, Palwal. 121103 (Haryana)** and the following Borrowers/Guarantors: **Mr. Jila Singh S/O Sh. Suku Singh, Vill Syaroli , Teh. Hathin, Palwal.121103(Haryana)** (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount mentioned in the notice being Rs.166093.00(Rupees One Lakhs Sixty Six Thousand Ninety Three Only)+ Future interest at the contractual rate w.e.f 03.03.2022 within 60 days from the date of receipt of the said notice and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc.

The borrowers having failed to repay the amount vide acct no **65049215655**, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub- section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules,2002 on this **26th day of May, 2022**

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of State Bank of India for an amount being **Rs.1,66,093.00 (Rupees One Lakhs Sixty Six Thousand Ninety Three Only)+ Future interest** at the contractual rate w.e.f 03.03.2022and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to the recently amended provisions of sub-section (8) of section 13 of the Act, where under you can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Bank only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the Bank is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s).

DESCRIPTION OF THE IMMOVABLE PROPERTIES:

All That Part And Parcel Of Property BearingProperty Bearing H.no Khatoni No 2/2, Rect No 183(0-18), Village Sayroli, Teh. Hathin, Dist Palwal, Sale Deed No 1439 Dated 04-07-06 In The Name Of Mohan And Madan Pal..

Date: 02.06.2022
Place: Faridabad

Authorized Officer
State Bank of India
RACPC CUM SARC(SCO98)

Union Bank of India

Union Bank of India
(A Govt. of India Undertaking)
S-24 GREEN PARK(Extension), AUROBINDO MARG GREEN PARK BRANCH:110016
Tel No.011- 46081460, 46081461

POSSESSION NOTICE
{RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002}
(For immovable property)

WHEREAS The undersigned being the Authorized Officer of Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 07.03.2022 calling upon the borrower M/S P R Fasteners Pvt. Ltd to repay the amount mentioned in the notice being to pay a sum of Rs.14,18,74,038.19/-(Rupees Fourteen crore eighteen lakhs seventy-four thousand thirty-eight and nineteen paise only) with subsequent interest as per the agreement(s) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 30th day of MAY 2022

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount to pay Rs.14,18,74,038.19/- (Rupees Fourteen crore eighteen lakhs seventy-four thousand thirty-eight and nineteen paise only) with subsequent interest as per the agreement(s).

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Against hypothecation of NA and /or against Mortgage of the properties detailed under: Assets with area and address etc...}

Name of the Owner	Description of property
Mr. Sanjay Verma s/o Late Shri Harihar Prasad Verma and Mr. Vijendra Verma s/o Late Shri Harihar Prasad Verma	Land & Building on Khasra No-7677/6329, Khevat No.3495/4863 kila no.219, 219/4, Vaka Siwana, Mauza Gurgaon, Tekchand colony, Daulatabad Road, Rajendra Park, Gurgaon (Industrial Land), admeasuring 901 Sq Yds. **[Free Hold]**
M/s P.R. Fastenes Pvt Ltd.	Land & Building at Khewat No. 3878/3504, Khata No. 5299, Khasra No. 4667/218, (0-14-0),7 Biswa Siwana Mauja,Shivana Surat nagar, Mauza Gurgaon,Tehsil &Distt.Gurgaon -122001, Haryana admeasuring 1059 Sq Yards
Owner: Mr. Sanjay Verma s/o Late Shri Harihar Prasad Verma and Mr. Vijendra Verma s/o Late Shri Harihar Prasad Verma	Land & Building situated on Plot No.739, Sector 23-23 A, DLF, Regency Park 2, Gurgaon, Haryana

Yours faithfully,
(Santosh Kumar)
Asst.General Manager & Authorized Officer
Union Bank of India
Green Park

Date: 30.05.2022
Place: New Delhi, Green Park

PAWANSUT HOLDINGS LIMITED

CIN: L65929DL1984PLC019506
Registered Office: 415, USHA KIRAN BUILDING, COMMERCIAL COMPLEX, AZADPUR DELHI-110033
Email id: pawansutholdingsltd@gmail.com,
Website: www.pawansutholdings.com, Ph no: 011-27676399

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER/ YEAR ENDED 31ST MARCH, 2022

(Rs. in Lakhs)

S. No.	Particulars	For quarter ended 31-03-2022	Year Ended 31-03-2022	For quarter ended 31-03-2021
		AUDITED	AUDITED	AUDITED
1.	Total Income from operations	4.87	16.21	8.08
2.	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	0.04	-0.07	-22.44
3.	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	0.04	-0.07	-22.44
4.	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	0.04	-0.07	-22.44
5.	Equity Share Capital	1131.39	1131.39	1131.39
6.	Reserves (excluding Revaluation Reserve) (as shown in the Audited Balance Sheet of the previous year)	923.05	923.05	923.12
7.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	-Basic	0.00	0.00	0.00
	-Diluted	0.00	0.00	0.00

Notes :

1. The above result was taken on record by the Board of Directors in the meeting held on 30th May, 2022.
2. The above is an extract of the detailed format of Quarterly Financial Results filled with the Stock Exchange under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
3. The full format of the Quarterly Financial Results are available on the Stock Exhange website (**www.bseindia.com**) and Company's website (**www.pawansutholdings.com**).

ON BEHALF OF THE BOARD OF DIRECTORS
For Pawansut Holdings Limited
Sd/-
(Ram Kishore Bansal
Managing Director
DIN:05195812

Place : Delhi
Date : 30.05.2022

FORBES & COMPANY LIMITED

FORBES

CIN: L17110MH1919PLC000628
Regd. Office: Forbes' Building, Charanjit Rai Marg, Fort, Mumbai - 400 001.
Tel. No.: +91-22-61358900 • **Fax:** +91-22-61358900
Website: www.forbes.co.in • **Email:** investor.relations@forbes.co.in

CORRIGENDUM

This has reference to the publication of the audited standalone and consolidated financial results for the quarter and year ended March 31, 2022 in the Financial Express and Mumbai Lakshadeep dated June 1, 2022. The following Note 3 has not been inadvertently published in the newspapers. The same is reproduced below.

"Note 3. The Report of the Statutory Auditors on the Consolidated Financial Statements for the year ended March 31, 2022 contains modified opinion on two of the overseas subsidiaries of the Company wherein the Management of these two entities were unable to provide certain information to the auditors of those entities due to issues with the system integration.

The Company's Management is of the opinion that due to scale of operations of the said entities, the impact on the consolidated financial statements would be insignificant, if any. As per the understanding of Statutory Auditors, the impact of the same is indeterminable."

The Statement of Impact of Audit Qualification submitted to BSE Ltd., along-with Annual Audited Financial Results is available on the website of BSE Limited at www.bseindia.com and the Company's website at www.forbes.co.in

For Forbes & Company Limited
Pankaj Khattar
Mumbai, June 1, 2022 Head Legal & Company Secretary

बैंक ऑफ़ बड़ौदा Bank of Baroda

Defence Colony Branch
F Block

POSSESSION NOTICE (For Immovable property only)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of the **BANK OF BARODA** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, (Act 3 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **05-04-2021** calling upon the borrower **Mrs. Meena W/o Mr. Idrish Khan and Mr. Idrish Khan (Borrower and Co Borrower)** R/o House No. D 914 Second Floor, Near Taj Apartment, Jaitpur Extn, Part-II, Delhi-110044 to repay the amount mentioned in the notice being **Rs. 5,99,913.93 (Rs Five Lac Ninety Nine Thousand Nine Hundred and Thirteen and Paise Ninety Three Only) and Future Interest and other charges** within 60 days from-the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13(4) of the said Act read with rule 8 of the said rules on this **01st day of June of the year 2022**

The borrower/ Guarantor/ Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of **Rs. 5,99,913.93 (Rs Five Lac Ninety Nine Thousand Nine Hundred and Thirteen and Paise Ninety Three Only) + Future Interest and other charges with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.**

The borrower's attention is invited to provision of sub – section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Property situated on Plot measuring 50 sq yards i.e, 41.80 sq mtr in Khasra No .90 Village Surajpur Pargana Dadri Tehsil and District Gautam Budh Nagar Uttar Pradesh

Date : 01-06-2022, Place : New Delhi **Authorized Officer, Bank of Baroda**

UTTARANCHAL LEASING LIMITED

CIN: L65920DL1984PLC018830
Regd. Off: D-5/105, F/F, Laxmi Nagar, Delhi - 110092
Email ID: uttaranchalleasingltd@gmail.com Website: www.uttaranchalleasing.in
STATEMENT OF STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31 MARCH 2022

(Rupees in Lakh)

S. No.	Particulars	Quarter ended 31.03.2022 (Audited)	Quarter ended 31.12.2021 (Unaudited)	Year ended on 31.03.2022 (Audited)	Year Ended 31.03.2021 (Audited)	Quarter Ended 31.03.2022 (Audited)	Year Ended 31.03.2022 (Audited)	Year Ended 31.03.2021 (Audited)
		STANDALONE				CONSOLIDATED		
1	Total Income from Operations (net)	-16.91	27.98	65.45	151.08	-24.71	57.65	147.19
2	Profit/(Loss)before Extra Ordinary items and tax	-3.18	3.64	5.08	38.45	-11.13	-3.1	29.47
3	Net Profit/(Loss) after Tax	-2.51	2.69	3.6	28.29	-10.52	-4.58	19.22
4	Paid up equity share capital (Face value Rs. 10/- per share)	140	140	140	140	140	140	140
5	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous year)	138.91	138.91	138.91	111.44	120.16	120.16	101.76
6	Basic and diluted earning per share (in Rs.)	-0.18	0.19	0.26	2.02	-0.75	-0.33	1.37

Note: The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The complete format of the Quarterly Financial Results is available on the Company's website at www.uttaranchalleasing.in.

For Uttaranchal Leasing Limited
Sd/-
(Neeraj Grover)
DIN: 07850783
(Director)

Date: 30.05.2022
Place: Delhi

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF NATH MOTORS PRIVATE LIMITED

S. No	Particulars	Details
1	Name of corporate debtor	**NATH MOTORS PRIVATE LIMITED**
2	Date of incorporation of corporate debtor	05/02/2003
3	Authority under which corporate debtor is incorporated/ registered	RoC-Delhi
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U34300DL2003PTC118816
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1187/7 Nai Walla, Karol Bagh, New Delhi-110005. Other Address: Industrial Plot No.1808 in Industrial Estate, Phase V, Raj Sonepat, Haryana
6	Date of closure of Insolvency Resolution Process	May 23rd, 2022
7	Liquidation commencement date of corporate debtor	24th May, 2022 (Clarifications were sought with respect to the appointment of the Liquidator and an order was passed by the Hon'ble NCLT, on 27/05/2022 appointing the undersigned as the Liquidator and the order was received by the Liquidator on 01/06/2022)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Anil Goel IBBI/IPA-001/IP-P00118/2017-2018/10253
9	Address and e-mail of the liquidator, as registered with the Board	AAA Insolvency Professionals LLP, E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048. Email Address registered with IBBI: anilgoel@aaainsolvency.com
10	Address and e-mail to be used for correspondence with the liquidator	AAA Insolvency Professionals LLP, E-10A, Kailash Colony, Greater Kailash-1, New Delhi-110048. Email Address for Communication: nath.motors@aaainsolvency.com, anilgoel@aaainsolvency.com
11	Last date for submission of claims	01st July, 2022

Notice is hereby given that the **National Company Law Tribunal, New Delhi Bench** has ordered the commencement of liquidation of the **Nath Motors Private Limited** on **24th May, 2022.** After the pronouncement of order, certain clarifications were sought with reference to appointment of Liquidator and accordingly, the Hon'ble tribunal vide order dated **27/05/2022,** appointed the undersigned as the Liquidator. The copy of the said order was received by the liquidator on **01/06/2022.**

The stakeholders of **Nath Motors Private Limitedare** hereby called upon to submit a proof of their claims orupdate their claims submitted during Liquidation, on or before **01st July, 2022,** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link: **http://ibbi.gov.in/downloadform.html**

Submission of false or misleading proof of claims shall attract penalties.

Anil Goel
Liquidator
Reg No. IBBI/IPA-001/IP-P00118/2017-2018/10253
In the matter of Nath Motors Pvt. Ltd.

Date: 1st June, 2022
Place: New Delhi

DELTA LEASING AND FINANCE LMITED

CIN :L67120DL1983PLC016990
Registered Office: 55, F.I.E., Patparganj Industrial Area,Delhi-110092

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022

(Rs. in Lakhs)

S. N.	Particulars	Current quarter ended 31-03-2022	Current Year Ended 31-03-2022	Previous year quarter ended 31-03-2021
		Audited	Audited	Audited
1	Total Income from operations	4.32	15.87	8.59
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	-0.16	-0.05	-0.10
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	-0.16	-0.05	-0.10
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	-0.16	-0.05	-0.10
5	Equity Share Capital	1160.23	1160.23	1160.23
6	Reserves (excluding Revaluation Reserve) (as shown in the Audited Balance Sheet of the previous year)	971.78	971.78	971.83
7	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	-Basic	0.00	0.00	0.00
	-Diluted	0.00	0.00	0.00

NOTE:

1. The above result was taken on record by the Board of Directors in the meeting held on 30th day of May, 2022
2. The above is an extract of the detailed format of Quarterly Financial Results filled with the Stock Exchange under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
3. The full format of the Quarterly Audited Financial Results are available on the Stock Exhange website (**www.bseindia.com**) and Company's website (**www.deltaleasing.in**).

For and on behalf of the Board of Directors
DELTA LEASING & FINANCE LIMITED
Sd/-
(Renu Jindal)
Managing Director
DIN: 01843439

Place: Delhi.
Date: 30.05.2022

AUCTION CUM SALE BY INVITING TENDERS FROM PUBLIC

Pursuant to taking possession of the secured asset (Mortgaged Property, i.e., Ground floor (Part) and Entire First Floor of Property No. 16, Block-D-2, Model Town-3, Delhi-110009, by the Authorized Officer of Capri Global Capital Limited (CGCL) under the Securitisation **and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** for the recovery of amount due from borrower/s, expression of interest/offer is invited from the public, offer can be given from any intended purchaser to purchase the Movable article find inside the aforementioned secured asset, after checking the inventory of movable article which is with undersigned and also after inspecting the movable article in person. The Movable article, is in the physical possession of the undersigned, sale is being made on **"AS IS WHERE IS & AS IS WHAT IS & Whatever There is" Basis,** particulars of which are given below:-

Borrower(s) / Co-Borrower(s) Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property in which movable article is present for inspection	Reserve price	EMD	Date of Inspection of property
1. M/s Friends Medicals & General Store ("Borrower") 2. Shanti Gupta 1. Komal Gupta (Now deceased) 2. Ashok Gupta (Co-Borrower) LOAN ACCOUNT No. LNCGCDELTL0000004930	**28-April-2021** **Rs.5,05,45,930/-** (Rupees Five Crore Five Lakh Forty Five Thousand Nine Hundred Thirty Only)	**Ground floor (Part) and Entire First Floor of Property No. 16, Block-D-2, Model Town-3, Delhi-110009**	**Rs.1,00,000/- (Rupees One Lac Only)**	**Rs.10,000/- (Rupees Ten Thousand Only)**	**18-Jun-2022** Between 11 PM to 2 PM **20-Jun-2022 EMD Last Date By 3:00 PM** **21-Jun-2022 Date of Auction**

Detail of Movable Item to be Sold in Auction-

Sr	Article	Qty	Sr	Article	Qty	Sr	Article	Qty	Sr	Article	Qty
1	Air Conditioner	3	9	Iron Almira	2	17	Old Philips TV	1	25	Washing Machine	2
2	Celling Fan	15	10	Geyser	2	18	Wooden Chair	2	26	Oven	1
3	Water Motor	1	11	Gym Machine	1	19	Wooden Cupboard	2	27	Kitchen Utensils	
4	Bed	4	12	Trade mile	1	20	Heat Pad Machine	1	28	Gas Chula	1
5	Wooden Almira	7	13	Sewing Machine	1	21	Wooden Computer Table	1	29	Chimney	1
6	Chair	6	14	Printer	1	22	Wooden Dinning Table	1	30	R.O.	1
7	Computer Table	2	15	Monitor	1	23	Sofa 5 Seater	1	31	All Scrap	
8	Iron Tizori	1	16	Vacuum Cleaner	1	24	Refrigerator	2			

1. Date of inspection of the Movable article is **18–Jun-2022 between 1100 hrs - 1400 hrs.**
2. Last date of submission of sealed offers in the prescribed tender forms is **20–Jun-2022** till 3 pm at the branch office 3-B, Pusa Road, Karol Bagh, New Delhi-110005. Tenders that are not filled up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected.
3. Date of opening of the offers for Property is **21–Jun-2022** at the above mentioned branch office address at 1100 hrs the tender will be opened in the presence of the Authorised Officer.
4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
5. The payments shall be payable through DD in favour of "Capri Global Capital Limited" payable at New Delhi.
6. The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the **movable article** as described herein above, as per the particulars of Terms and Conditions of Sale.
7. The detail terms and conditions of the sale are incorporated in the prescribed tender form. Tender forms are available at the above branch office.
8. The **movable article** will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
9. Company is not responsible for any liabilities upon the property which is not in the knowledge of the company.

For further details, Contact Authorised Officer: **Mr. Sushil Gupta @ 7400445137, E-mail ID: sushil.gupta@capriglobal.in.**
Branch office 3-B, Pusa Road, Karol Bagh, New Delhi-110005.

Place: Delhi Date:-02-Jun-2022 **Sd/- Authorised Officer Capri Global Capital Limited.**